

(c) and (d). Adequate steps are taken by the financing banks to ensure that loans are utilised for the purpose for which they were sanctioned. However, if specific cases of diversion of funds are brought to the notice of Government/Reserve Bank/Banks, the same are looked into at appropriate level.

Exchange of small coins in Market

4793. SHRI CHINTAMANI JENA:

SHRI ARJUN SETHI:

SHRI K. MALLANNA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is in the notice of Government that two Naya Paise and three Naya Paise coins are not being exchanged in the market;

(b) if so, the reasons thereof; and

(c) the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MANGANBHAI BAROT): (a) Yes, Sir.

(b) Presumably there is an apprehension among the public that these coins are not legal tender.

(c) The Reserve Bank of India have clarified from time to time through Press Releases that these coins continue to be legal tender and they continue to be accepted by all public sector banks, treasuries and sub-treasuries from the public.

Smuggling of Poppy Husk from Madhya Pradesh to Rajasthan

4794. SHRI H. N. NANJE GOWDA:

SHRI K. LAKKAPPA:

Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that poppy husk is being smuggled

from Madhya Pradesh to Rajasthan in bulk quantities;

(b) whether poppy husk is being utilised there as alternative to liquor; and

(c) what preventive steps are proposed to be taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MANGANBHAI BAROT): (a) to (c). The information is being collected from the State Governments of Madhya Pradesh and Rajasthan and will be laid on the Table of the House.

Income-tax on income of Doctors, Hakims and Advocates

4795. SHRI H. N. NANJE GOWDA:

SHRI K. LAKKAPPA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Income-tax Department seized huge sums from the clinic and residence of a Doctor/Hakim of Delhi recently;

(b) if so, full details thereof; and

(c) what checks his Ministry have that income earned by big Doctors, Hakims and Advocates is not concealed?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MANGANBHAI BAROT): (a) and (b) Yes, Sir. The Income-tax Department conducted a raid at the residence and clinic of Dr. Mohd. Naeem of Bara Hindu Rao, Delhi on 18-6-1980 and seized cash of Rs. 15,64,410.

(c) The Income-tax Department through its survey operations and intelligence machinery has been keeping strict vigil on the income earned by the professionals like Hakims, Doctors and Advocates.